

S.L. No. .... 36/24 .....

BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, FINANCE CENTRE,  
3<sup>RD</sup> FLOOR , NEW TOWN , KOLKATA

Original Application No. 133 of 2023/EZ

And

I.A . No. 30 of 2024 /EZ

In the matter of :

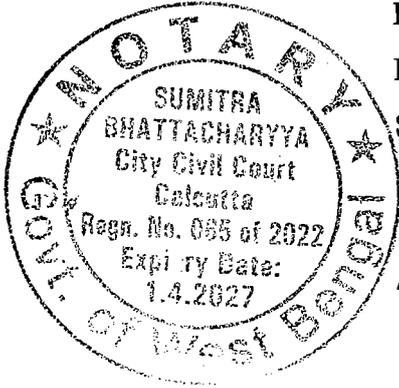
Serajul Islam & Anr.

..... Applicants

Versus

The State of West Bengal & Ors

..... Respondents



COMPOSITE REJOINER AFFIDAVIT FILED ON BEHALF OF  
APPLICANTS TO THE AFFIDAVIT FILED BY THE RESPONDENT  
NOS. 13, 14 &15.

I, Serajul Islam , son of Nurul Islam, aged about 25 years, by faith  
- Muslim , by occupation - Social worker , residing at Vill -  
Natungram, Ward No.12, Nalhati M, P.O & P.S - Nalhati, Dist -  
Birbhum, West Bengal - 731243, do hereby solely affirm and  
state as follows :-

1. I am the authorized representative in the instant proceeding and  
the authorized representative of applicant No 2. I am well  
acquainted and fully conversant with the fact and circumstances of

11 JUL 2024

the case . I am competent to make , affirm and swear the instant affidavit for myself and on his behalf .

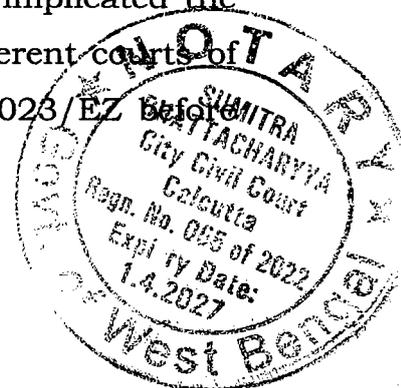
2. The answering deponent states that a copy of the Written Objection on Affidavit dated 18.05.2024 filed by the Respondent Nos. 13, 14 & 15 being Bapi Sk, Mustak Sk & Paskel Hansda was served upon the applicants .

3. The answering deponent state that he has gone through the averments made in the affidavit filed by the respondent nos. 13, 14 & 15 and have understood the contents therein and he is swearing the present affidavit in reply thereof .

4. Instead of para-wise reply the applicants humbly seeks to file a Composite rejoinder affidavit and humbly craves leave to the Hon'ble Tribunal to file a detailed rejoinder affidavit as and when required.

5. The answering Deponent states that the Applicant No. 2 is the lawful and recorded owner of Plot Nos. 707, 708, 712, 713, 714, 715,716, 670, 677 in Khatian No. 88, 1070, 1074, 1076, 1205, 1316, 322, 346, 807, 813, 814, 815, 1206, 1214, 12346, J.L. No. 11 , Mouza - Madna, P.S - Nalhati, District - Birbhum.

6. The answering Deponent states with reference to the allegations made against the applicants in Paragraph No. 8, 9 & 10 of the instant affidavit that the applicants have falsely implicated the Respondent Nos. 13, 14 & 15 due to enmity in different courts of law and in the Original Application being 133 of 2023/EZ before



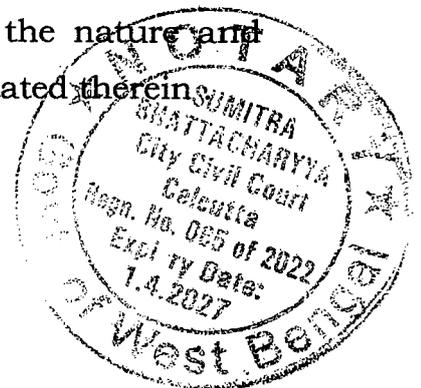
the National Green Tribunal, Eastern Zone Kolkata is denied and disputed. It is also further denied that the applicants have initiated the legal proceedings against the private respondents in order to harass and falsely implicate them with an intention to tarnish their reputation in the society. It is the fact that the concerned private respondents were actively involved in illegal mining and Stone quarrying activities which were been carried out in the said Plots unabated.

Heavy explosives were been used. Due to such use of heavy explosives the entire area was filled with dust, smoke, Fragmentation of rocks . The height of the hills had come down to a considerable extent due to such illegal mining and Stone quarrying activities . Every day hundred of trucks loaded with big boulders were send to crusher mills.

Photocopy of the illegal and stone quarrying activities are annexed herewith and marked as Annexure -A.

7. The answering Deponent states that they lodged several written complaints to the concerned police authorities however they did not take any preventive measures against the private respondents.

8. The answering Deponent states that the Applicants No. 2 filed application for injunction in the court of the learned Civil Judge, 2<sup>nd</sup> Court Rampurhat being T.S. No. 94 of 2023 and T.S. No. 144 of 2023 against the Private Respondents from dispossessing the Applicant No. 2 from the suit Property and from disturbing the possession of the Applicant No. 2 and changing the nature and character of the said suit property on the ground stated therein



9. The Applicants also filed several application under section 144 of the Criminal Procedure Court in the District Courts with regards to the same being Misc Case No. 2248 of 2022 , Misc Case No. 95 of 2023 , Misc Case No. 2037 of 2023 , Misc Case No. 2038 of 2023, Misc Case No. 437 of 2023, Misc Case No. 454 of 2023 & Misc Case No. 2070 of 2023, where by direction were given to the Officer In Charge of Nalhati P.S. to see that the Order of the Learded Civil Judge Senior Division, 2<sup>nd</sup> Court , Rampurhat Passed in the T.S. No. 94 of 2023 shall be complied with by both the parties.

10. The answering Deponent States that being aggrieved by the inaction of the Police authorities the Applicants filed the present Original Application before the Hon'ble National Green Tribunal, Eastern Zone Bench Kolkata.

11. With ref to the allegations made in paragraph no.11 of the Affidavit in opposition filed by the Respondent nos.13,14 &15 the answering deponent denies that the Applicant no 1 is notorious for engaging in illegal activities and retorts to illegal extortion of money from people by implicating them in false cases.it is denied and disputed that the applicants are trying to extort money from the respondents by implicating them in false cases in different forums.

The answering deponent further states that the Applicant no.2 is a senior citizen of the country and suffering from various ailments.he is not able to proceed in the court of law against the private respondents without assistance .Thus for the reasons stated



herein ,the applicant no.2 requested the answering deponent to assist him for adjudication of justice.

12. The answering deponent states that the applicant no. 1 have received a Notice dated 16.05.2024 and denies and disputes all the allegations against him.

13. That the statements made in the a foregoing paragraphs are true to the best of my knowledge and belief.

Identified by me

*Nasreen Islam*

Advocate

Wb/1725/02

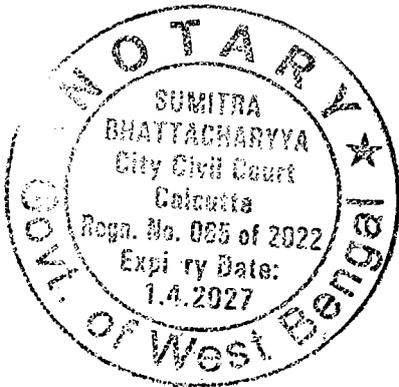
*Seratul Islam*

Deponent

Solemaly Affirmeu and  
Declared before me U/S 139  
CPC, (C) CRPC

*Sumitra Bhattacharyya*  
Notary

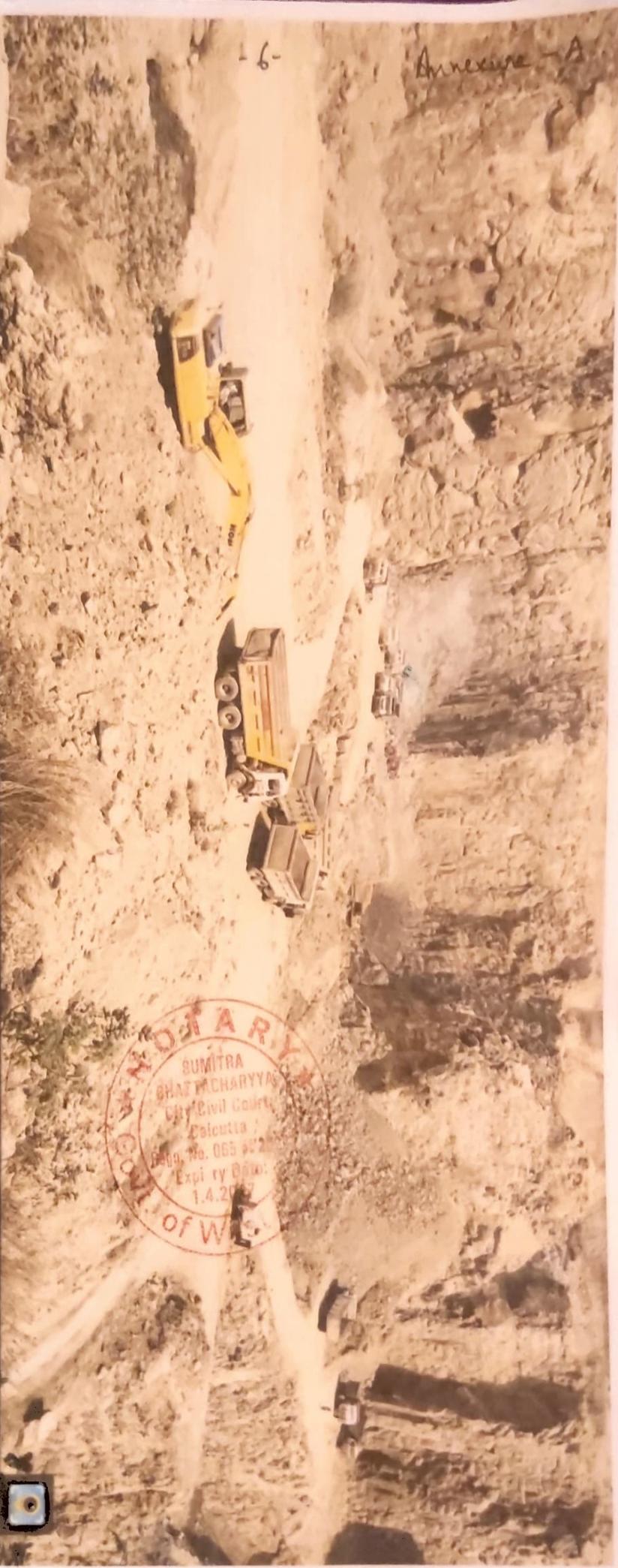
*Sumitra Bhattacharyya*  
Notary, Govt. of W.B.  
Regd. No. 065 of 2022  
City Civil Court. Calcutta



11 JUL 2024

Annexure - A

- 6 -



NOTARY  
SUMITRA  
GHATGACHARYYA  
City Civil Court  
Calcutta  
Reg. No. 065 922  
Expiry Date  
1.4.2017  
OF W.B.



# Harioka, West Bengal, India

80GC+QFQ, Lakhnamara, Harioka, Madna, West Bengal 731243, India

Lat 24.328097° Long 87.771993°

16/03/24 12:58 PM GMT +05:30

Note : Captured by GPS Map Camera

66

3.78 km/

16%

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36.0° C  
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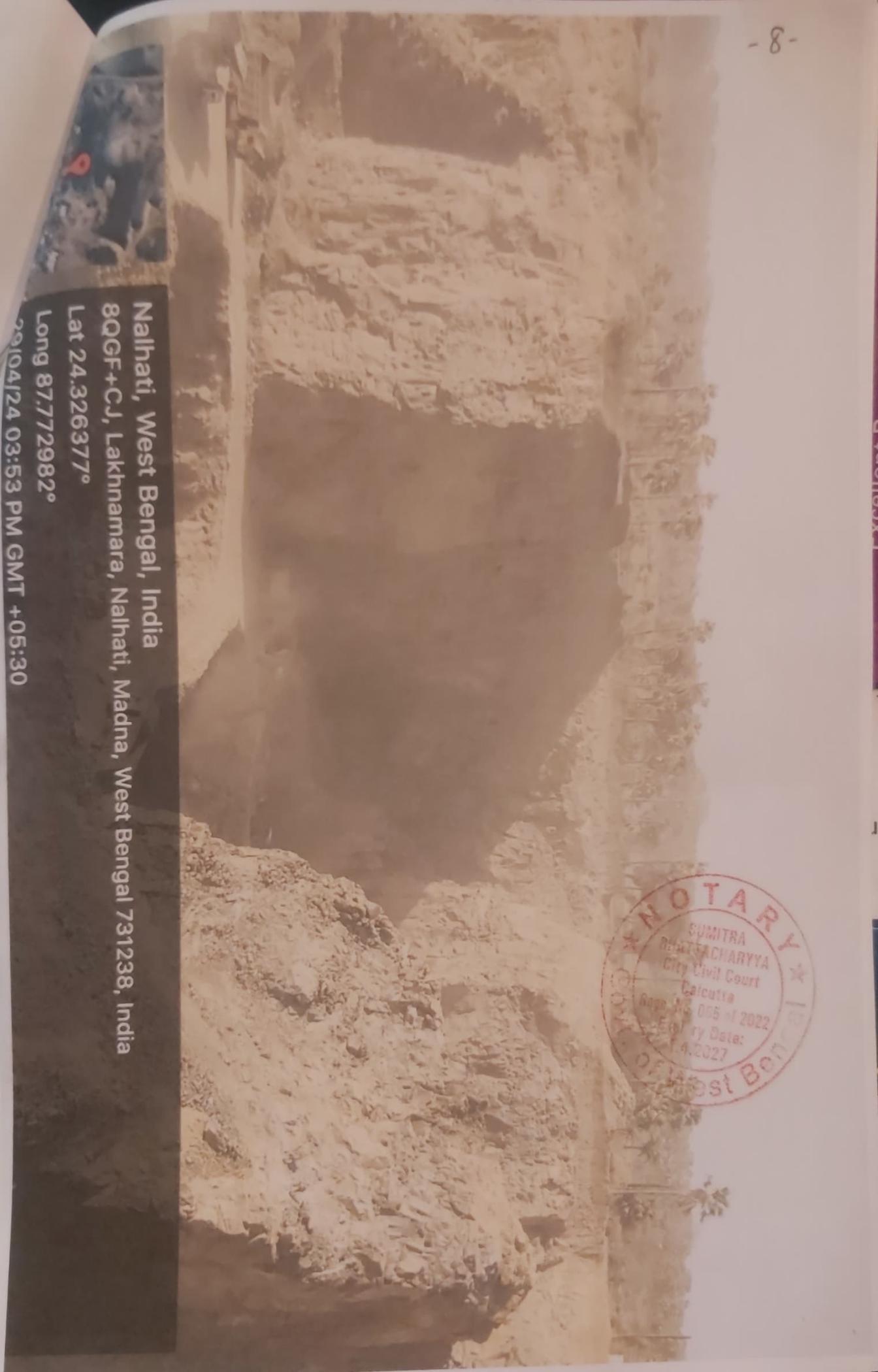
Harioka, West Bengal, India

806C+QFQ, Lakhnamara, Harioka, Madna, West Bengal 731243, India

Lat 24.328054°

Long 87.772191°

2024-10-23 AM GMT +05:30



NOTARY  
SUMITRA  
BHAUACHARYYA  
City Civil Court  
Calcutta  
App. No. 065 of 2022  
Entry Date:  
14.02.2027  
West Bengal

Nalhathi, West Bengal, India  
8QGF+CJ, Lakhnamara, Nalhathi, Madna, West Bengal 731238, India

Lat 24.326377°

Long 87.772982°

29/04/24 03:53 PM GMT +05:30

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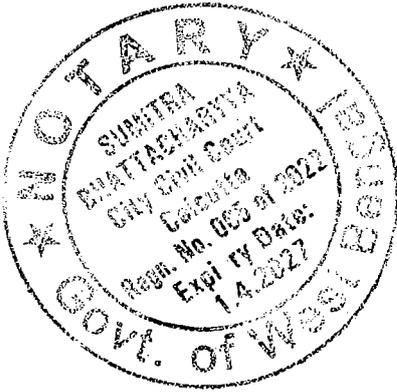
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